

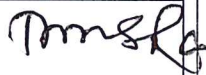

**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH**

PRESENT: HON'BLE SHR K. ANANTHA PADMANABHA SWAMY – MEMBER JUDICIAL


ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 10.10.2018 AT 10.30 AM

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	CP NO. 486/241/HDB/2018
NAME OF THE COMPANY	AI. Sami Agro Products Pvt Ltd
NAME OF THE PETITIONER(S)	Duan Hongli & Another
NAME OF THE RESPONDENT(S)	AI. Sami Agro Products Pvt Ltd
UNDER SECTION	241

Counsel for Petitioner(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
PMV SUBBARAO	PCS	9866684676	
G.S. Ramu Rao	Adv	7618242243	

Counsel for Respondent(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
V. HARISH KUMAR a/w V. SHEILA & V. ANEESH	Adv.	9848019373 litigation.hydr@tatvaksal. com	

ORDER

Counsel for Petitioner present. Heard. Matter is admitted. Counsel representing all the Respondents present. Petitioner counsel insisted for passing orders in relation to the interim prayers made in the petition stating that there is an urgency.

Respondent counsel reported no objections for passing orders in relation to the prayers in *a, e & f* and prayed time to file counter in the main application.

Considering this submissions, the Respondent No.2 to 5 are directed not to alienate and encumber the immovable properties of the Company including the properties which is to be registered in the name of the Company.

R1 Company is directed to maintain the *status quo* of shareholding pattern and Board of Directors till further orders. Time is enlarged for filing counter. Put up the mater on 20.11.2018.


MEMBER JUDICIAL